

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 1425/94.

Dt. of Decision : 08-08-97.

B.Veeraiah

.. Applicant.

Vs

1. The Sr.Divl.Personnel Officer,
SC Rly, Guntakal.
2. The Sr.Divl.Personnel Officer,
SC Rly, Vijayawada.
3. Shri Shaik Mehaboob
4. Shri.M.Yesudaya

.. Respondents.

Counsel for the applicant

Counsel for the respondents : Mr.V.Bhimanna, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGAPATAN . MEMBER (ARMY)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR ; MEMBER (JUDL.)

-2-
ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.P.B.Vijaya Kumar, learned counsel for the applicant and Mr.V.Bhimanna, learned counsel for the respondents.

2. Notices have been served on R-3 and R-4. Neither ~~XXXX~~ ^{are present} they nor any counsel on behalf of them present.

3. The applicant challenges his seniority position shown below that of R-3 and R-4 by his representation dated 3-9-93 and 15-3-94. That representation was rejected by the impugned order No.G.P.612/I/CI-IV/Vol-IV(P) dated 8-6-94 (Annexure-X).

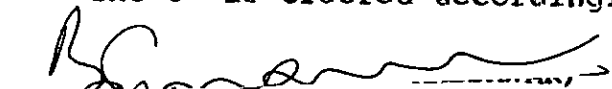
4. This OA is filed to set aside the impugned order No. G.P.612/I/CI-IV/Vol.IV(P) dated 8-6-94 (Annexure-X) and for a further direction to the respondents-Railway Administration to assign the seniority of the applicant above respondents No.3 & 4 declaring them as juniors from time to time with consequential benefits.


5. When the OA was heard for certain length we feel that the whole issue needs to be examined on the basis of the facts available on records. In that connection we asked both the learned counsels whether ^{can be} ~~the~~ Railway Manager, Guntakal Division to dispose of his representation addressed to him dt.1-10-93 (Page-8 to this OA). The above question was raised by us as it appears ^{-ed} that his representation dt.1-10-93 addressed to the DRM, Guntakal is yet pending for disposal. Both the counsels readily agreed for disposal ~~of~~ as above.

6. In view of the above, the following direction is given:-
The applicant if he wants to ^{submit additional representation in addition to} his earlier representation ^{for consideration} dt.1-10-93, he is permitted to do so. The new ~~OA~~ ^{and add. rep. if any,} should dispose of his representation dt.1-10-93 (Annexure-VI) in accordance with law after giving due ^{notice} ~~notice~~ to the affected parties.

7. Time for compliance is two months from the date of receipt of the additional representation if submitted by the applicant.

8. The OA is ordered accordingly. No costs.


MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

spr

Dated : The 08th August, 1997.
(Dictated in the Open Court)

D.R.(J) 1997.

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Copy to:

1. The Senior Divisional Personnel Officer,
South Central Railway, Guntakal.
2. The Senior Divisional Personnel Officer,
South Central Railway, Vijayawada.
3. One copy to Mr. P. B. Vijaya Kumar, Advocate, CAT, Hyderabad.
4. One copy to Mr. V. Bhimanna, Addl. CGSC, CAT, Hyderabad.
5. One copy to D. R. (A), CAT, Hyderabad.
6. One duplicate copy.

YLKR

25/8/97
TYPED BY
COMPILED BY

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CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RAMSARODAN : M (A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
(M) (D)

Dated: 8/8/97

ORDER/JUDGEMENT

M.A./R.A/C.A.NO.

in

~~Admitted and Interim Directions
Issued.~~

~~Allowed~~

~~Disposed of with Directions~~

~~Dismissed~~

~~Dismissed as withdrawn~~

~~Ordered/Rejected~~

~~No order as to costs.~~

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